

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:3108
ANSWERED ON:23.12.2003
SURVEILLANCE OF OFFICERS
UMMAREDDY VENKATESWARLU

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) Whether the CBI is allowed to conduct surveillance on officers of doubtful integrity;
- (b) If so, the details of any guidelines which the CBI has to follow before starting surveillance;
- (c) whether the CBI has to inform the Government before it starts such surveillance; and
- (d) if so, the extent to which the Government promises to ensure that excessive surveillance will not result in reducing privacy?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS. (SHRI HARIN PATHAK)

(a): Yes, Sir.

(b): As a tool for preventive vigilance, CBI is allowed to conduct quiet and unobtrusive surveillance on the conduct of Gazetted officers if there are complaints, doubts or suspicion against their honesty or integrity. The CBI prepares list of such officers in consultation with vigilance officers of the Ministries/Departments concerned.

(c): The Question does not arise because such lists are prepared in consultation with the respective Ministries/Departments of the Government.

(d): As per existing instructions, quiet and unobtrusive watch kept by CBI does not, in any way result, in reduction of privacy.